

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-159(PB)/2017**

**IN THE MATTER OF:**

Gudearth Homes Infracon Pvt. Ltd. & Ors.  
And

.... Applicants

Veebro Technoplast Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 28.06.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/  
Petitioner

: Shri Hitesh Sachar, Advocate  
Ms. Meghna Nagpal, Advocate

**ORDER**

Learned Counsel for the Petitioner states that two days' time be given to effect proper service with the supply of the Paper Book to the Respondent.

List the matter on 3<sup>rd</sup> July, 2017.

Sol—

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

Sol—

(DEEPA KRISHAN)  
MEMBER(TECHNICAL)